227 Repression on Adivasis JULY 26, 1974 in Maharashtra and W. Bengal ____ (C.A.)

[Shri Dinen Bhattacharyya]

was evicted from any land. Now, throughout West Bengal, you see that Adivasis and Harijans are being evicted from their lands. There is no guarantee of their land. Not only their share of crop but even those who have their own land are being evicted by money-lenders and others. What are you going to do about it?

You have one Parliamentary Committee on Scheduled Castes and Scheduled Tribes and one Commissioner for Scheduled Castes and Scheduled Tribes. What is that fellow doing? What is the Commissioner of Scheduled Castes and Scheduled Tribes doing? He is not appointed by the Speaker. Mr. Basumatari, the Chairman of the Parliamentary Committee is nominated by the Speaker. What is that fellow doing? The allegations have been made here on several occasions. I know, hundred and one times the issue has been raised here in the House. It is a matter of shame. But in spite of all these, the Prime Minister, Shrımati Indira Gandhi, never fee's ashamed. Only yesterday she was very loud in saying that the nation was going ahead.

He must answer to all my questions.

SHRI RAM NIWAS MIRDHA: It is most unfortunate that the hon. Member has used such disparaging language against the Commissioner for Scheduled Castes and Scheduled Tribes. Shri Mane, who is the present Commissioner, is a very devoted and dedicated person. The cause of Scheduled Castes and Scheduled Tribes is very dear to his heart, and his reports on various matters have helped the Governments at the Centre and in the state of States in improving the affairs. I do not think the hon. Member was justified in making the reflection that he did. On the one hand wc expect the Commissioner to be effectwo to go to the spot and then make 974 National Library' Bill 228

reports, and on the other hand, without knowing the facts or without any basis for their observations the hon. Member makes such wild and highly derogatory remarks against such a high dignitary.

As regards the hon. Member's contention as to how is it that the Adivasis were evicted from their land and not from their homesteads, this information has been specifically given by the State Government that they were only encroaching upon land and when they were evicted from them, there were no homesteads or other things. Therefore, there was no question of cvicting them from their homesteads. This has been ascertained from them. This is what they have informed us.

As regards the general question of Tripura Adivasis and other Harijans and Tribals, all I can say is that the policy of the Government in this respect is very clear and everything is being done by the Central Government and the State Governments to see that all the difficulties and atrocities are removed and the Adivasis are properly protected.

NATIONAL LIBRARY BILL

(i) REPORT OF JOINT COMMITTEE

SHRI AMARNATH VIDYALAN-KAR (Chandigarh): I beg to present the Report of the Joint Committee on the Bill to provide for the administration of the National Library and certain other connected matters.

(ii) EVIDENCE

I beg also to lay on the Table a copy of evidence tendered before the Joint Committee on the Bill to provide for the administration of the National Library and certain other connected matters.